

Court No. - 7

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 288 of 2020

Petitioner :- Shishram son of Dharmpal, Resident of Village Mandirwala Dera, Pattnipartappur, P.S. Jhinhana, District Shamli

Respondent :- State Of U.P. Through Secretary, Ministry Of Labour U.P. Secretariat And 2 Others

Counsel for Petitioner :- Sunil Kumar Tiwari holding brief of Vinay Kumar Singh

Counsel for Respondent :- Rishi Kumar (Standing Counsel)

Hon'ble Biswanath Somadder,J.

Hon'ble Dr. Yogendra Kumar Srivastava,J.

This writ petition has been taken out by one Shishram essentially seeking this Court's intervention for the purpose of release of his family members as also others working at a particular brick kiln. According to the specific allegations made by the writ petitioner, the workers at the brick kiln are made to perform their work as bonded labourers.

The learned advocate representing the State has not been able to obtain instructions in the matter. As such, we adjourn the matter for a week to enable him to obtain necessary instructions in the meanwhile.

List this matter under the same heading one week hence for further consideration.

Order Date :- 12.2.2020

Pratima

(Biswanath Somadder,J.)

(Dr. Y.K. Srivastava,J.)